

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF METENERE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Metenere Limited
2.	Date of incorporation of corporate debtor	04 February 1997
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC – New Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27107DL1997PLC084906
5.	Address of the registered office and principal office (if any) of corporate debtor	138-139, Main Road Gazipur, New Delhi – 110096
6.	Insolvency commencement date in respect of corporate debtor	Date of order 25 September 2020, delivered on 03 October 2020*
7.	Estimated date of closure of insolvency resolution process	01 April 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Surendra Raj Gang Reg. No - IBBI/IPA- 001/IP- PO1066/2017-2018/11773
9.	Address and e-mail of the interim resolution professional, as registered with the Board	E-271, East of Kailash, New Delhi – 110 065 E- Surendra_gang@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	L-41, Connaught Circus, New Delhi – 110 001 Email Id – IP.Metenere@in.gt.com
11.	Last date for submission of claims	29 December 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of a corporate insolvency resolution process of the **Metenere Limited** on 25 September 2020, vide Order delivered on 03 October 2020. Hon'ble NCLT vide its order dated 15 October 2020 has appointed undersigned as Interim Resolution Professional (IRP). However, by virtue of Order of Hon'ble Supreme Court dated 07 October 2020, Insolvency application at NCLT was put in abeyance until the hearing of the writ petition number 1010/2020 and the IA 97506/2020 at Hon'ble Supreme Court. Aforesaid writ petition stand dismissed as withdrawn as prayed for, vide Order of Hon'ble Supreme Court dated 15 December 2020.



*Accordingly, the Corporate Insolvency Resolution Process of the Corporate Debtor has resumed effective 15 December 2020.

The creditors of Metenere Limited, are hereby called upon to submit their claims with proof on or before 29 December 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. For electronic submission please access following link - <https://metenere.wcqt.in>.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 16 December 2020
Place: New Delhi



A handwritten signature in blue ink, appearing to read "S. Raj Gang".

Surendra Raj Gang
Interim Resolution Professional